



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

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असाधारण क्रमांक १२७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Stamp (Amendment) Act, 2011 (Mah. Act No. XLI of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLI OF 2011.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 28th December 2011).

An Act further to amend the Bombay Stamp Act, 1958.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Stamp Act, 1958, for the purposes hereinafter appearing ; and, therefore, promulgated the Bombay Stamp (Amendment) Ordinance, 2011, on the 28th November 2011 ;

Bom.
LX of
1958.
Mah.
Ord.
XXII
of
2011.

(१)

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, डिसेंबर २८, २०११/पौष ७, शके १९३३

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

- Short title and commencement. 1. (1) This Act may be called the Bombay Stamp (Amendment) Act, 2011.
(2) It shall be deemed to have come into force on the 28th November 2011.
- Amendment of section 2 of Bom. LX of 1958. 2. In section 2 of the Bombay Stamp Act, 1958 (hereinafter referred to as "the principal Act"), in clause (k), after sub-clause (iv), the following sub-clause shall be added, namely :—
" (v) receipt of e-payment ;".
- Amendment of section 10 of Bom. LX of 1958. 3. In section 10 of the principal Act, in sub-section (3),—
(a) in clause (iii), the word " or " shall be deleted ;
(b) in clause (iv), for the words " pay order," the words " pay order ; or " shall be substituted ;
(c) after clause (iv), the following clause shall be added, namely :—
" (v) by e-payment, ";
(d) after the words " General Stamp Office " the words, brackets and letters " or, as the case may be, Government Receipt Accounting System (G.R.A.S.) (Virtual Treasury) " shall be inserted.
- Amendment of section 69 of Bom. LX of 1958. 4. In section 69 of the principal Act, in sub-section (2), after clause (c), the following clause shall be inserted, namely :—
" (ca) the manner of payment of stamp duty, and refund thereof, by e-payment ;".
- Repeal of Mah. Ord. XXII of 2011 and saving. 5. (1) The Bombay Stamp (Amendment) Ordinance, 2011, is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

Bom.
LX of
1958.

Mah.
Ord.
XXII
of
2011.